

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.279/2000

Monday this the 8th day of April, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

1. M.Sayed Ali
Draughtsman Grade III
LPWD, Division Office
Amini.

2. Kidavu.E.
Draughtsman Grade III
LPWD, Division Office
Amini.

...Applicants.

(By advocate Mr.Thampan Thomas)

Versus

1. The Administrator
Lakshadweep Administration
U.T.of Lakshadweep
Kavarathi.

2. The Superintending Engineer
Lakshadweep PWD, Kavarathi.

3. The Chairman
Anomaly Committee
Vth Central Pay Commission
U.T.of Lakshadweep, Kavarathi.

4. Union Government of India
represented by Secretary
Ministry of Urban Affairs &
Employment, Department of
Urban Development, Nirman Bhavan
New Delhi.

...Respondents.

(By advocate Mr.S.Radhakrishnan)

The application having been heard on 8th April, 2002,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants, two in number, ^{who} were working as Draughtsmen Grade III in the Lakshadweep Public Works Department filed this Original Application aggrieved by non-grant of the pay scale of Rs.4000-6000 as on 1.1.96 on the implementation of the Vth Central Pay Commission recommendationns at par with similar Draughtmen Gr.III working in Dadra & Nagar Haveli. They sought the following reliefs:

i. To declare that the applicants are eligible/entitled to get their scale of pay fixed as Rs.4000-6000, similar to that of Draughtsman Grade III of Dadra and Nagar Haveli.

ii. To direct the respondents to fix the scale of pay of the Draughtsman Grade III as Rs. 4000-6000 and to pay the arrears from the date o revision of pay scales.

iii. To issue a direction to consider the representation made by the applicants and dispose it as early as possible.

iv. To issue such other reliefs as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and to award cost of this proceedings to the applicants.

2. Respondents filed reply statement resisting the claim of the applicants and the applicants filed rejoinder.

3. Today when the OA was taken up for final hearing, the learned counsel for the respondents submitted that since the filing of the reply statement, orders had been issued by the Government of India, Ministry of Urban Development & Poverty Alleviation, New Delhi vide their letter dated 20.9.2000 conveying the approval of the Government of India to the revision of pay scale of Draughtsman in the Lakshadweep PWD to Rs.4000-6000 as against the normal replacement scale of Rs.3200-4900 with effect from 1.1.96 and that since the reliefs sought for through this OA have already been granted by the respondents, this OA has become infructuous. Learned counsel for the applicants submitted that the above submission may be recorded and the OA can be closed.

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3. In the light of the submissions made by the learned counsel for the parties, recording the above submissions, this OA is closed. No order as to costs.

Dated 8th April, 2002.



K.V.SACHIDANANDAN
JUDICIAL MEMBER

aa.



G.RAMAKRISHNAN
ADMINISTRATIVE MEMBER